

PAPERS LAID ON THE TABLE
NOTIFICATIONS UNDER COMPANIES ACT

The Minister of Finance (Shri T. T. Krishnamachari): I beg to lay on the Table a copy each of the following papers:—

(1) The Petroleum Companies Amalgamation Order, 1964, published in Notification No. S.O. 2987, dated the 31st August, 1964, under sub-section (5) of section 396 of the Companies Act, 1956. [Placed in Library. See No. LT-3221/64].

(2) The Trustees (Declaration of holdings of shares and debentures) Rules, 1964, published in Notification No. GSR. 1268 dated the 1st September, 1964, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-3222/64].

12.24 hrs.

RE: CALLING ATTENTION
NOTICES (Query)

श्री बागड़ी (हिसार): अध्यक्ष महोदय, मैं एक अर्ज करना चाहता हूँ। मेरा एक कालिंग अटेंशन नोटिस था, लेकिन उसे जनाब ने नामन्जूर कर दिया। राज्य सभा में उसी कालिंग अटेंशन नोटिस के बारे में, उन्हीं गिरफ्तारियों के ऊपर, गृह मंत्री बयान देने को राजी हो गये।

अध्यक्ष महोदय: माननीय सदस्य को मेरी तकलीफ को भी देखना चाहिये। जब मैं फंसला करता हूँ तो जो रूल्स मुझे इस हाउस ने बना कर दिये हैं, अपनी अक्ल के मुताबिक मैं उन पर अमल करने की कोशिश करता हूँ। अब अगर दूसरे साहब इस मामले में कोई और नतीजे पर पहुँचें तो मेरा उस पर कोई जोर नहीं है। हो सकता है कि इस में

कमी फर्क हो जाये। वह एक अलाहदा इंडेपेंडेंट हाउस है, और वहाँ के प्रेजाइडिंग आफिसर खुद फंसला करते हैं कि कौन सी चीज . . .

Shri S. M. Banerjee (Kanpur): We would like to know whether those persons have been arrested under the Centre's instruction. That was the calling-attention-notice.

Mr. Speaker: I am coming to that, and I am just taking it up. But, before I take it up I find that some hon. Member gets up and puts the question.

I have received eight calling-attention-notices, and they are signed by the representatives of most of the parties. For instance, they have been tabled by Shri H. N. Mukerjee, Shrimati Renu Chakravartty, and others; there is a third one also; then again there is one by Shri Umanath; then we have the names of Shri Hem Barua, Shri S. M. Banerjee, Shri Warior, Shri Hari Vishnu Kamath etc. There is another name which I cannot read. I think it must be Shri Bagri's name. If I cannot read out the name, it must be Shri Bagri's. Then, there is Shri Indrajit Gupta's name. I have received so many notices. In most of them it has been stated that it was in consultation with the Central Government or at the instance of the Central Government or after talks with the Prime Minister that this has been done . . .

Shri Hari Vishnu Kamath (Hoshanabad): Under advice or instructions.

Mr. Speaker: These are the allegations made. I would request the hon. Minister, Shri Hathi to inform me whether there has been any such thing as consultation with the Central Government or at the instance of the Central Government or any discussion with the hon. Prime Minister.

The Minister of State in the Ministry of Home Affairs (Shri Hathi): No; it was neither with the consent nor under the instructions or advice of the Central Government.

Shri Hem Barua (Gauhati): The Home Minister Shri Nanda made an omnibus statement that he had given a suggestion to the State Governments to take care of the possible action by the trade union leaders and political workers, so that they might not stage any *hartal*, on the 25th September. These arrests are concerned with the *hartal*. The Home Minister had made an omnibus statement to that effect.

Mr. Speaker: I am not concerned with that now.

Shri S. M. Banerjee: We only want to know the position in regard to the Central Government. For we have in our possession information to the effect that when the Prime Minister visited Calcutta last Sunday, he had some consultation with the Chief Minister and others. Apart from that, when the decision was announced, we found that it was the Home Minister who had always been opposing this *Bharat bandh* and so on. So, we would request the hon. Minister to kindly let us know whether these arrests had anything to do with the Central Government, whether the Prime Minister had given any instructions.

Mr. Speaker: I shall again put the question to the hon. Minister.

Shri S. M. Banerjee: Shri Hathi is not the conscience-keeper of the Prime Minister.

Shri Daji (Indore): On a point of order. My calling-attention-notice specifically says that it was done when the Prime Minister visited Calcutta on the 20th of this month. My submission is that Shri Hathi is not the conscience-keeper of the Prime Minister, nor did he accompany him to Calcutta. It is only for the Prime Minister to come and tell us what the position is.

Mr. Speaker: The copies of these notices do go to the Ministers concerned, and, therefore, I expect that when the hon. Minister comes here to answer it, he has tried to get all the

information that is required here. I suppose that the hon. Minister should either say that he does not know it or that he has not got the information, or I must accept the statement that he has made. Now that the question has been put, the hon. Minister might answer it.

श्री बागड़ी: मेरा एक व्यवस्था का प्रश्न है।

अध्यक्ष महोदय: यह सब व्यवस्था ही तो चल रही है। आप भी कह लीजिये।

श्री बागड़ी: मैं तो सिर्फ आप ने जो हुकम अभी फरमाया था कि वह अलग हाउस है और वह अलग अपना फैसला देता है, उसी के ऊपर अपनी बात अर्ज करना चाहता हूँ। आप भी फैसला देने के पहले मामले को मंत्री महोदय के पास भेजते हैं और वह भी भेजते हैं, उस पर राय जानने के लिये। लेकिन राज्य सभा के अन्दर इस किस्म का फैसला हुआ कि माननीय मंत्री जी अपनी राय दे देते हैं कि अंडर कंसिडरेशन है, और इधर नहीं। इस आधार पर अगर.....

Shri S. M. Banerjee: The hon. Prime Minister is now here, and he may give us the answer.

Shri Bhagwat Jha Azad (Bhagalpur): Though it may be technically right for the hon. Minister to say that the State Government did not consult the Central Government before arresting Bakshi Ghulam Mohammed, may I know whether just before the actual arrest or a week or so before that, directly or indirectly, the State Government had sought the permission of the Centre to arrest him or to put him under restrictions?

Mr. Speaker: Order, order. I have put it to the hon. Minister already.

The Minister of State in the Ministry of Home Affairs (Shri Hathi): All the other notices mention about instructions from the Centre, but one

particular notice from Shri Indrajit Gupta has said 'in consultation with the Prime Minister and the State Government'. I have just now asked the hon. Prime Minister also, and I understand that there was no consultation with him in Calcutta.

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PAPERS LAID ON THE TABLE—
contd.

**NOTIFICATIONS UNDER PREVENTION OF
FOOD ADULTERATION ACT**

The Minister of Works and Housing (Shri Mehr Chand Khanna): On behalf of Dr. Sushila Nayar . . . (Laughter), I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:—

(1) The Prevention of Food Adulteration (Amendment) Rules, 1964 published in Notification No. GSR. 1182 dated the 22nd August, 1964.

(2) The Prevention of Food Adulteration (Second Amendment) Rules, 1964, published in Notification No. GSR 1222 dated the 29th August, 1964. [Placed in Library. See No. LT-3223/64].

Mr. Speaker: The hon. Minister must have realised that the Members have objections to Shri Mehr Chand Khanna representing Dr. Sushila Nayar.

Shri Hari Vishnu Kamath: He has played his part well.

**NOTIFICATIONS UNDER CUSTOMS ACT
ETC.**

The Minister of Planning (Shri B. R. Bhagat): I beg to lay on the Table—

(1) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 1260 dated the 5th September, 1964.
- (ii) G.S.R. 1279 dated the 12th September, 1964.

(iii) G.S.R. 1282 dated the 12th September, 1964.

(iv) G.S.R. 1283 dated the 12th September, 1964.

(v) G.S.R. 1285 dated the 12th September, 1964.

(vi) G.S.R. 1286 dated the 12th September, 1964.

[Placed in Library. See No. LT-3224/64].

(2) A copy each of the following notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain amendments to the Customs and Central Excise Export Drawback (General) Rules, 1960:—

(i) G.S.R. 1280 dated the 12th September, 1964.

(ii) G.S.R. 1281 dated the 12th September, 1964. [Placed in Library. See No. LT-3226/64].

(3) A copy of Notification No. G.S.R. 1284 dated the 12th September, 1964 containing Corrigendum to G.S.R. 1087 dated the 1st August, 1964, under section 159 of the Customs Act 1962 and section 38 of the Central Excises and Salt Act 1964. [Placed in Library. See No. LT-3228/64].

(4) A copy of the Annuity Deposit Scheme, 1964 published in Notification No. G.S.R. 1214 dated the 10th September, 1964, under sub-section (4) of section 280W of the Income-tax Act, 1961. [Placed in Library. See No. LT-3227/64].

(5) A copy each of the following schemes under sub-section (1) of section 45 of the Banking Companies Act, 1949:—

- (i) Scheme for the amalgamation of the Unao Commercial Bank Ltd. with the Bareilly Corporation (Bank) Ltd. published